

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Chief Justice's Secretariat)

Subject: Regularization of Shri Syed Rouf Jalali, Junior Assistant on ad-hoc basis presently posted in the Court of Municipal Magistrate, Srinagar as Civil Clerk.

O r d e r : 569

D a t e d : 03-08-2016

Sanction in terms of the Jammu and Kashmir Civil Services (Special Provisions) Act, 2010 is accorded to the regularization of ad-hoc services of Shri Syed Rouf Jalali as Junior Assistant in the pay band of Rs. 5200-20200 with grade pay of Rs. 1900, with effect from 20.01.2016.

(By Order)

Note: i) Municipal Magistrate, Srinagar shall allow the official to formally join on the post of Junior Assistant and ascertain the genuineness of his following certificates:

- a) Date of birth certificate
- b) Permanent Resident Certificate (PRC)
- c) Academic qualification certificates.


03.8.2016

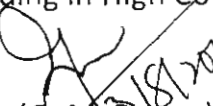
(Mohammad Yousuf Akhoun)
Principal Secretary to
Hon'ble the Chief Justice

No 488-92/15y

Dated 03-08-2016

Copy to: -

- 1) Registrar General, High Court of J&K, Srinagar.
- 2) Registrar Vigilance, High Court of J&K, Srinagar.
- 3) Principal District & Sessions Judge, Srinagar.
..... for information.
- 4) Municipal Magistrate, Srinagar information and necessary action.
- ✓ 5) Incharge NIC High Court wing, Srinagar for uploading in High Court web site.


(G. M. Rainay)

Joint Registrar

03/08/16